

(c) the action taken/proposed to be taken thereon?

THE MINISTER OF TEXTILES AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD YADAV) (a) to (c) As per a condition in the letter of intent granted to Punjab Agro Industries Corporation (subsequently transferred to M/s Pepsi Foods Pvt Ltd), no foreign brand name shall be allowed to be used on domestic sales. Any contravention in this regard will attract penal action under the Industries (Development & Regulation) Act 1951 as amended from time to time.

#### **Punjab Irrigation Development Scheme Awaiting Central Clearance**

261 SHRI KAMAL CHAUDHARY Will the Minister of WATER RESOURCES be pleased to state

(a) whether some irrigation schemes proposed by Punjab Government in 1982 are pending clearance by Union Government on account of financial problems and environmental objections

(b) if so, the details thereof

(c) the schemes which are likely to be cleared soon,

(d) whether any meeting of the officials of Punjab Government and Ministers or officials of Union Government is proposed to be convened to expedite the clearance of such projects, and

(e) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES (SHRI MANUBHAI KOTADIA) (a) No, Sir

(b) to (e) Do not arise

#### **Extension of Calcutta Metro Railway**

262 SHRI CHITTA BASU : Will the Minister of URBAN DEVELOPMENT be pleased to state

(a) whether West Bengal Government have submitted a memorandum requesting Union Government to extend the Metro Railway upto Garia, and

(b) if so, the reaction of Union Government thereto?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN) (a) and (b) The Government of West Bengal has proposed extension of the Metro Railway from Tollyganj to Garia. The matter has been examined. As the Feasibility Report needed updating and the funding pattern of the project required to be worked out, the matter has been referred back to the Government of West Bengal.

#### **BIS Certification on Cotton Ginning/ Pressing Units**

263 SHRI SUDAM DESHMUKH Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state

(a) whether the Bureau of Indian Standards has finalised and notified Indian Standard for cotton ginning and cotton pressing units, if so, when it has been made applicable,

(b) whether this Indian Standard is being applied on cotton ginning/pressing factories of Maharashtra also, if so, from which date,

(c) whether Government propose to make this standard compulsory in other cotton-growing States also, and

(d) if not, the reasons therefor?

**THE MINISTER OF FOOD AND CIVIL SUPPLIES (SHRI NATHU RAM MIRDHA):**

(a) Yes, Sir. IS 12171 : 1987 'Specification for Cotton Bales' had been formulated by BIS and made applicable from 13.11.1987.

(b) As the Indian Standards formulated by the Bureau of Indian Standards are mostly voluntary in nature, it is for the cotton ginning and cotton pressing mills to follow the specifications given in IS 12171 : 1987 for processing of cotton and for pressing it into bales. The Bureau has not issued any instructions for implementation of this Standard by any mill anywhere in India.

(c) and (d). Packing of ginned and pressed cotton as per the said Indian Standard has been made compulsory for export purposes with effect from 31/12/1987 through Cotton Control (Amendment) Order, 1987, issued by the Ministry of Textiles. This is applicable to all cotton ginning and cotton pressing mills all over India, including those in the cotton-growing States, for export purposes only. Compulsory implementation of packing as per this Indian Standard was withdrawn by the Central Government with regard to domestic consumption through notification issued by the Ministry of Textiles on 8/12/1989.

#### **Stagnation in CPWD Junior Engineers' Grade**

264. DR. SUDHIR RAY: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether there is any proposal to remove stagnation in the cadre of Junior Engineers, CPWD; and

(b) if so, what are the details thereof?

**THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN):** (a) and (b). In order to remove stagnation in the

cadre of Junior Engineers, CPWD, a Second Cadre Review has been undertaken.

#### **District Consumer Redressal Forums**

265. SHRIMATI JAYAWANTI NAV-INCHANDRA MEHTA: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) whether the Supreme Court of India had issued directive to the State Governments to set-up by 31 October, 1989, the District Consumer Redressal Forum in each district of every State, as per the provisions of the Consumer Protection Act, 1986:

(b) if so, the steps taken by Union Government to assist State Governments in implementing the directive of the Supreme Court of India;

(c) whether the financial implications have been studied for setting up such forum in each district; and

(d) if so, what will be the Centre's share in it?

**THE MINISTER OF FOOD AND CIVIL SUPPLIES (SHRI NATHU RAM MIRDHA):**

(a) Supreme Court of India, in its hearings on 19.9.89, 15.11.89 and 17.1.90 in Writ Petition no. 1141 has issued directions to the State Governments and Union Territories Administrations to expedite the setting up of redressal agencies under the Consumer Protection Act, 1986.

(b) The Central Government has requested the State Governments/UT Administrations to comply with the orders of Supreme Court of India.

(c) Yes, Sir.

(d) The Central Government does not propose to share the expenditure for setting